

societies (PACS) constitute the major component of rural credit system, a programme of reorganisation and revitalisation of PACS to form them into viable multi-purpose units to provide credit, supplies and services and distribution of consumer goods to farmers, has nearly been completed in all the states except Jammu & Kashmir Gujarat and Maharashtra. State Governments have been advised to further develop the reorganised societies into full-fledged multi-purpose societies. The week Central and state Cooperative Banks are being strengthened under a rehabilitation programme drawn up by the national bank for agriculture and Rural development (NABARD) with Government financial support.

(NABARD) has reported that the working of Central Cooperative Banks in Orissa is quite satisfactory and all the Central Cooperative Banks have been sanctioned short term credit limits by the NABARD for seasonal agricultural operations aggregating to Rs. 57.10 crores during 1982-83.

**Execution of Conveyance Deeds  
Regarding Pocket B, Hari Nagar,  
Rajouri Garden**

9527. SWAMI INDERVESH : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether the conveyance deed in respect of all the flats allotted by DDA in pocket 'B' Hari Nagar (G-8, Rajouri Garden) in 1976 have been executed and if not the reasons therefor;

(b) whether a number of persons have deposited/submitted conveyance deed forms duly stamped as far back as 1981 and that the DDA have not responded to the requests of the allottees for execution of the conveyance deeds and registration thereof in spite of repeated reminders; and

(c) the number of such cases, the reasons for not executing the conveyance deeds far and by when these are

likely to be executed and registered in the respective Courts ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF) : (a) The D.D.A. has reported that in most of the cases conveyance deeds have either been registered or sent to the allottees for getting the same stamped from the office of the Collector of Stamps. It has also reported that in the remaining cases action to prepare the papers is in hand. The main reasons for delay, as reported by the D.D.A., are the following :—

- (i) Non payment of dues, *i.e.* interest charges, ground rent etc. by the allottees in spite of repeated reminders.
- (ii) Inspection of flats for preparation of plans of the flats showing location, boundaries and accommodation.
- (iii) Unauthorised additions and alterations by some of the allottees.
- (iv) Change in the procedure of the stamping of conveyance deed papers by the office of the Collector of stamps.

(b) The D.D.A. has reported that in some of the cases the plans are being prepared while in some others the plans are being got verified at site and in the remaining cases the dates have been fixed for execution and registration.

(c) The D.D.A. has reported that there are about 50 pending cases in which conveyance deed papers have been received back and the execution/registration has not been done due to the reasons indicated in reply to part (b). It has further reported that these are expected to be got registered and executed in about 3-4 months time.